

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6328
ANSWERED ON:05.05.2015
MODEL POLICE ACT
Laguri Smt. Sakuntala

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has forwarded the Model Police Act to the State Governments for consideration and appropriate action;
- (b) if so, the details thereof along with the date in which the said Act was forwarded to States and the action taken by the State Governments in this regard; and
- (c) the salient features of the said Act and the names of the States which have implemented/not yet implemented the said Act ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Yes, Madam.

(b) & (c): A Committee set up by Ministry of Home Affairs in September, 2005 submitted a draft Model Police Act on 30th October, 2006. A copy of the draft Model Police Act as framed by the Committee was sent to States for consideration and appropriate action vide Home Secretary's D.O. letter dated 31st October, 2006.

As per information available, so far 15 States viz. Assam, Bihar, Chhatisgarh, Haryana, Himachal Pradesh, Kerala, Maharashtra, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand have formulated their State Police Act and 2 States, viz. Gujarat and Karnataka have amended their existing Police Act. Thus, total 17 State Governments have either formulated their State Police Acts or amended the existing one. The salient features of Model Police Act are at Annexure-I.

"Public Order" and "Police" are "State subjects" falling in Entry 1&2 of List-II of the Seventh Schedule of the Constitution of India. It is the State Governments/UT Administrations, which have to implement the various police reforms measures. The Centre can at best persuade the States from time to time to bring the requisite reforms in the Police administration to meet the expectations of the people.